

**SECTION XII**

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

**INTERLOCUTORY APPLICATION NOS. 1-6**

(Applications for condonation of delay in filing Special  
Leave Petitions)

IN

**PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL)**  
**CC...NO.15605-15610 OF 2015**

WITH

**PRAYER FOR INTERIM RELIEF**

M/s. Sri Bala Tripura  
Sundari Warehousing

...Petitioner

Versus

General Manager (T.N.) Food  
Corporation of India

...Respondent

**OFFICE REPORT**

The matters above mentioned were listed before the Hon'ble Court on 16<sup>th</sup> November, 2015, when the Hon'ble Court was pleased to pass the following Order:-

**"At the request of the learned  
counsel for the petitioner, matter shall  
stand adjourned for two weeks."**

It is submitted that upon the Counsel for the petitioner being appointed as Additional District & Session Judge, notice for making alternative arrangement was issued on 17<sup>th</sup> September, 2016 to the petitioner. Though petitioner was served with the notice, but for non filing of his appearance, the matter was lastly listed before the Registrar's Court on 3<sup>rd</sup> March, 2017, when the following order was passed:-

**"Petitioner is duly represented.  
Registry to process the matter under  
rules."**

It is further submitted that Mr. M.A. Chinnasamy, Advocate has filed vakalatnama/appearance on behalf of petitioner.

The matters above mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 5<sup>th</sup> day of May, 2017.

**ASSISTANT REGISTRAR**

Copy to: Mr. M.A. Chinnasamy, Advocate

**ASSISTANT REGISTRAR**